



सत्यमेव जयते

राजस्थान राज-पत्र
विशेषांक

RAJASTHAN GAZETTE
Extraordinary

साधिकार प्रकाशित

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भाग 1 (ख)

महत्वपूर्ण सरकारी आज्ञायें।

**RAJASTHAN HIGH COURT, JODHPUR
ORDER**

Jodhpur, August 16, 2016

No. 2 S.R.O./2016 :- In exercise of powers conferred by Sub-section (1) of Section 28 of the Right to Information Act, 2005 the Chief Justice of Rajasthan High Court (Competent authority) hereby makes following amendments in "Rajasthan Right to Information (High Court and Subordinate Courts) Rules 2006" as under:-

1. Short Title and commencement.- (1) These Rules shall be called "Rajasthan Right to Information (High Court and Subordinate Courts) (Amendments) Rules, 2016.
(2) These amendments shall come into force from the date of their publication in the Official Gazette.

2. Amendment in Rule 4 :- Existing Rule 4(1) Shall be Substituted by the following :-
"4. Application for seeking information :- (1) Any person seeking information under the Act shall make an application in Form 'A' to the Authorized person along with non-judicial stamp or Bankers's. Cheque/ Demand Draft in the name of Authorized Person of Rs. 100 duly affixed on /attached to it, which shall be non-refundable.

Provided that Where the information relates to tender document/bids quotation/business contract, the application fee shall be Rs. 500 Per application.

Provided further that Where such request cannot be made in writing, the Authhorized person, shall render all reasonable assistance to the person making the request orally to reduce the same in writing.

3. Amendment in Rule 5 :- In the existing Rule 5 following amendments shall be made :-

(i) Sub-rule (1) to Rule 5 shall be substituted by the following :-
"5(1)-If the requested Information does not fall within the jurisdiction of the Authorized Person and is held by any other public authority, applications shall be transferred to such other public authority and applicant shall be informed in Form-c about such transfer within 5 days from the receipt of the application."

(ii) Sub-rule 3 of Rule 5 shall be substituted by the following :-
"5(3)-If the required information partly relates to other public authority, such part of the application shall be transferred to the such other public authority and applicant shall be informed aout such transfer within 5 days from the receipt of the application.

If desired information or any part of desired information falls under categories listed in Sections 8 &9 of the Act or Rule 10 of these Rules, the Authorized Person shall supply only such information as is permissible under the Act and is within its own jurisdiction and reject the remaining part giving reasons thereof. He shall convey it in form 'E' to the applicant also."

(iii) Sub-rule (5) (ii) of Rule 5 shall be substituted by the following :-
"5(5) (ii)-If the fee payable for preparing the copy is insufficient a notice shall be displayed on the notice Board/Website of Rajasthan High Court/concerned court as the case may be, and applicant be informed by post or electronic media stating the quantum of deficiency within a period nto later than 5th day from the date of filling of application for information. The appellant shall make the deficiency good within next 5 days failing which the application will be filed."

4. **Amendment in Rule 7 :-** Sub-rule (1) (b) shall be substituted by the following :-

(b) Who is aggrieved by the response received within the prescribed period, may prefer an appeal in Form 'G' to the Appellate Authority by depositing fee Rs. 100/- in the shape of non-judicial adhesive Stamp duly affixed or through Demand Draft/ Banker's Cheque in the name of Appellate Authority, Order/Communication supplied to him in Form C,D or E, against which the appeal is being preferred, shall be presented in original with the memo of appeal, wherever it is applicable.

5. **Amendment in Rule 9 :-** Existing sub-rule (1) of Rule 9 shall be substituted by the following :-

"9(1)-If the applicant seeks inspection of record only, he shall submit application in form 'A' along with Rs. 100/- in the shape of non-judicial adhesive stamp or through Demand Draft/Banker's Cheque in the name of Authorized Person. The Authorized Person shall examine the application and may allow or by written order refuse to allow such inspection. In the later case the copy or refusal order will be provided free of charge to the applicant. If the application is allowed, no inspection fee shall be charged for first sixty minutes but thereafter the applicant shall submit fee amounting Rs. 25/- for every additional 15 minutes or part thereof which shall also be paid in shape of non-judicial adhesive stamp or through Demand Draft/Banker's Cheque in the name of Authorized person. In no case such inspection shall continue for more than two hours in all.

6. **Amendment in Form 'A' :-** Existing Form 'A' shall be substituted by following form 'A' :-

FORM 'A'
Form of application for seeking information
(See Rule 4)

I.D. No.
(for official use)

To,
The Authorized Person,
.....

1. (a) Name of the applicant
(b) Father's Name
(c) Age
(d) Occupation
2. Address
3. Particulars of information
 - (a) Concerned department/Section
 - (b) Particulars of information required
 - (i) Details of information required
 - (ii) Period for which information asked for
 - (iii) Order details
4. I State that the information sought does not fall within the restrictions contained in Section 8 & 9 of the Act and to the best of my Knowledge it pertains to your office.
5. A non-judicial stamp or Demand Draft/ Banker's Cheque in the name of Authorized person, of Rs. 100/- has been affixed on/ attached to the application.

Place :
Date :

Signature of Applicant
E-mail address, if any,
Telephone No. (Office) :
(Residence) :

:: Declaration ::

I.....S/o/D/o.....R/o..... declare that :-

- (i) the motive for obtaining such information is proper and legal.
- (ii) That the request made is in accordance with the provisions of the Act and these Rules.
- (iii) The request is not detrimental to the safety or preservation of the record in question.

Signature of Applicant

Note :- Please ensure that the Form is complete in all respect and there is no ambiguity in providing the details of information required.

7. Amendment in Form 'C' :- Existing Form 'C' shall be substituted by following Form 'C' :-

**"FORM 'C'
Outside the jurisdiction of the Authorized Person
[Rule5(1)]**

No.
Date

To,

Sir, Madam,

Please refer to your application I.D. No. dated.....
Addressed to the undersigned regarding supply of I nformation on.....

1. The requested information/its Part.....
does not fall within the jurisdiction of this authorized person and therefore, the same
has been transferred to Concerned Public Authority/ Authorized Person i.e.
....., vide this office letter No. _____ dt. _____

Yours faithfully,
Authorized Person"

8. Amendment in Form 'G' :- Existing entry No. 9 of Form 'G' shall be substituted by following entry :

9. A non-judicial stamp or Demand Draft/Banker's Cheque in the name of Appellate Authority, of Rs. 100/- has been affixed on/attached to the application."

**BY ORDER OF HON'BLE THE
CHIEF JUSTICE
SATISH KUMAR SHARMA,
REGISTRAR GENERAL.**

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